

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 45 OF 2017 &  
IA NO. 124, 125 OF 2017**

**Dated: 31<sup>st</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL (India) Ltd. ...Appellant(s)**

**Versus**

**The Petroleum & Natural Gas Regulatory Board & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Pankhuri Jain  
Mr. Harleen Bains

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Gaurav Mitra  
Mr. Himansu S  
Ms. Rashmita Roy Chaudhury  
Mr. Adash Rai for R.2

**ORDER**

***Admit.*** Issue notice. Mr. Sumit Kishore takes notice on behalf of Respondent No.1 and Mr. Gaurav Mitra takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply. They may file the same on or before 17.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.05.2017 after serving copy on the other side.

List the matter on **05.05.2017.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**